

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A.51/97.

Dt. of Decision : 17-09-98.

1. A. Mohana Reddy
2. D. Venkateswar Rao
3. V. Hemachandra Rao

..Applicants.

Vs

1. The Union of India, rep. by the Secretary to the Govt. of India, Dept. of Telecommunication, New Delhi.

2. The Chief General Manager, Telecommunication, A.P. Circle, Hyderabad.

3. The General Manager, Telecom District, Guntur.

..Respondents.

Counsel for the respondents : Mr. V. Vinod Kumar, Addl. CGSC.

COFAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr. K. Venkateswara Rao, learned counsel for the applicants and Mr. V. Vinod Kumar, learned counsel for the respondents.

2. There are 3 applicants in this OA. They are ^{appointed} Technicians with three years Diploma or Degree from 1-1-86. They are now working as TTAs. They pray for the scale of pay of Rs. 1400-2300/- w.e.f., 1-1-1986.
3. The OA is covered by the judgement of this Tribunal in OA. 699/96 and OA. 50/97 disposed of to-day. The same observation holds good in this OA also.
4. The OA is disposed of. No costs.

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 17th Sept. 1998.
(Dictated in the Open Court)

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Copy to:

1. The Secretary to Govt. of India, Dept. of Telecommunications, New Delhi.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.
3. The General Manager, Telecom District, Guntur.
4. One copy to Mr.K.Venkateswara Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.V.Vined Kumar, Addl.CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

24/10/98
II COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(H)

AND

THE HON'BLE SHRI G.S. JAI PARAMESHWARI
M(J)

DATED: 17/9/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

O.A. NO. 51/98

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

Y LKR

